



CJ/2013/TRAI  
January 31, 2013

The Chairman,  
Telecom Regulatory Authority of India,  
New Delhi

**Sub :** Comment on the Consultation paper No: 19/2012 on definition of AGR in License agreements for provision of Internet and Broadband services.

Dear Sir,

With reference to the above said consultation paper, we are pleased to submit our response to the said consultation paper as under:

**Comments on issues for Consultation :**

**Q.1. Stakeholders are requested to give their comments on definition of AGR for all three categories of ISP licenses.**

Our comments-

We recommend the following definition of AGR for provision of Internet services:

“Adjusted Gross Revenue for the purpose of levying License Fee as a percentage of revenue share shall mean the “Gross Revenue” accruing to the licensee by way of operations of their license service only and while calculating following items should be deducted:

- a. Revenue from Pure Internet/Broadband service;
- b. Government levies, duties and taxes;
- c. All charges paid to other telecom service providers including to the international service providers and those on which license fee has already been paid by the licensee.”

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**Q.2. Should minimum presumptive AGR be applicable to BWA Spectrum holders under Internet Service/Access Service license(s) and other licenses with or without spectrum, including access service licenses? If yes, what should the value of minimum presumptive AGR?**

Our comments-

We suggest that there shouldn't be any presumptive AGR. As with ISP license we have not been allocated any resources like spectrum etc. hence there is no question of hoarding any such resources.

Yours truly,  
For CJ Online Private Limited

Rajesh Chharia  
Director